

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION(S)(CRIMINAL) NO(S). 16/2024

SANJAY SINGH

PETITIONER(S)

VERSUS

DR. PIYUSH M. PATEL & ANR.

RESPONDENT(S)

O R D E R

1. Dr. Abhishek Manu Singhvi, learned senior counsel appearing for the petitioner submits that the petitioner has an apprehension that the petitioner will not get justice from the Court, where the complainant case is pending.
2. He further submits that firstly, there are no allegations of whatsoever nature against the Gujarat University, which is the complainant before the learned Magistrate. He secondly submits that though the application was filed for stay of the proceedings before the learned Revisional Court, the same has been rejected. The challenge to the same is pending before the High Court.
3. He further submits that in spite of the pendency of the proceedings before the High Court, the learned Trial Judge is proceeding further with the matter.
4. We are not inclined to entertain the present transfer petition at this stage.
5. However, in the interest of justice, we request the High Court to decide the petition filed by the present petitioner for stay of the proceedings before the learned Trial Judge or at least the prayer for interim relief, within a period of four weeks from today.
6. We further direct that till the decision of the High Court on the grant or refusal of the interim order, the proceedings before the Trial Court shall stand stayed.

7. With the above observations and directions, the transfer petition is disposed of.

8. Pending application(s), if any, shall stand disposed of.

.....J
(B.R. GAVAI)

.....J
(SANDEEP MEHTA)

NEW DELHI
JANUARY 16, 2024

ITEM NO.1

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

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(FOR ADMISSION and IA No.4917/2024-EX-PARTE STAY and IA
No.4918/2024-EXEMPTION FROM FILING O.T.)

Date : 16-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Jain, Adv.
Mr. Mohd Irshad, Adv.
Mr. Karan Sharma, AOR
Mr. Rishabh Sharma, Adv.
Mr. Abhinav Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The transfer petition is disposed of, in terms of the signed
order.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)

(Signed order is placed on the file)